

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2260
ANSWERED ON:29.08.2007
KENDRIYA BHANDAR
Jha Shri Raghunath;Singh Shri Prabhunath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether it is the duty of the general body of Kendriya Bhandar to lay down broad guidelines for the board of directors for conducting the activities of the Society and to formulate code of conduct for the members of the Board and officers, among other duties;
- (b) if so, the details of guidelines so framed ;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI)

- (a): Under Multi-State Cooperative Societies Act, 2002, one of the purposes of calling the Annual General Meeting of the General Body of the Society is to formulate a code of conduct for the members of the Board and Officers.
- (b) to (d): In pursuance of a decision by the General Body, the Board constituted a Committee for framing rules and procedures for the employees of the Kendriya Bhandar as well as a Code of Conduct for members of the Board. The Committee has since formulated the draft Code of Conduct for Members in addition to other rules and regulations for the employees of the Kendrya Bhandar.